PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH:: AMARAVATI

SUB: NATIONAL JUDICIAL ACADEMY, BHOPAL - Nomination of Prl. District and Sessions Judges to participate in the Academic Programme No. P-1202 on "Seminar for Principal District and Sessions Judges on Access to Justice and Legal Aid" scheduled to be held from 31.01.2020 to 02.02.2020 at National Judicial Academy, Bhopal - Relief Arrangements - ORDERS - ISSUED.

REF: 1. Letter No.NJA/Dir/Ac.Prog/2019-20/3213, dated 07.09.2019 from the Director, National Judicial Academy, Bhopal.

2. High Court's letter Roc. No. 1/EC/2019, dated 24.01.2020.

ORDER ROC.No. 4-0/2020-B.SPL., DATED: 27.01.2020

The High Court made the following Orders:

The following relief arrangements are ordered in respect of two Prl. District and Sessions Judges, who are nominated to participate in the Academic Programme No. P-1202 on "Seminar for Principal District and Sessions Judges on Access to Justice and Legal Aid" scheduled to be held from 31.01.2020 to 02.02.2020 at National Judicial Academy, Bhopal, in pursuance of the High Court's letter 2nd referred to above.

SL. No.	NAME OF THE NOMINATED OFFICER WITH DESIGNATION	INCHARGE ARRANGEMENTS MADE DURING THE ABSENCE OF OFFICER NOMINATED FOR SEMINAR
(1)	(2)	(3)
1.	Sri G.Gopi, Prl. District and Sessions Judge, Vizianagaram.	I Addl. District and Sessions Judge, Vizianagaram.
2.	Sri B.Syam Sunder, I Addl. District and Sessions Judge, FAC. Prl. District and Sessions Judge, Kurnool.	Judge, Family Court-cum-IV Addl. District and Sessions Judge, Kurnool.

The officers mentioned in column number 3, will be incharge of the post/s mentioned in corresponding column number 2, during the period of absence of the above said officers who are nominated to participate in the said Seminar from 31.01.2020 to 02.02.2020 at National Judicial Academy, Bhopal.

On return from the Seminar, the officers mentioned in column number 2, will rejoin duty in their respective posts.

In case the officers mentioned in column number 3 are either on leave or for any other reason are absent from duty, the respective Prl. District and Sessions Judges/Unit Heads have to make alternative incharge arrangements in respect of the officers mentioned in column number 2.

NOTE: The officers who are nominated for the Seminar are hereby permitted to relieve and join duty by availing actual journey time for the said purpose.

REGISTRAR (IT-CUM-CPC)
FAC.REGISTRAR (VIGILANCE)

To

- 1. The officers.
- 2. The Incharge officers.
- 3. The Registrar, Information Technology-cum-Central Project Coordinator, High Court of Andhra Pradesh, Amaravati at Nelapadu (with a request to instruct the concerned to upload the proceedings in the High Court's Website under general information).
- 4. The Prl. District and Sessions Judge, Vizianagaram.
- 5. The Prl. District and Sessions Judge, Kurnool.
- 6. The District Treasury Officers: Vizianagaram and Kurnool.
- 7. The Section Officers: Special Officers Section, Computer Section, Vigilance Cell, B. Section, Work Review Cell, O.P.Cell, E-Section, D1 Budget Section, Accounts Section, High Court of Andhra Pradesh, Amaravati at Nelapadu.
- +Spare.